

The cost prices of milk products supplied by the Indian Dairy Corporation is being collected and will be laid on the Table of the House.

(d) No, Sir.

Sale of Agricultural Land in Dadra and Nagar Haveli

3877. SHRI SITARAM J. GAVALI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether it has come to the notice of Government that agricultural lands in Dadra and Nagar Haveli have been sold for non-agricultural purposes;

(b) if so, estimated acres of land which have been sold for non-agricultural purposes during the last three years; and

(c) the provision of Act/Rules under which the transactions have been allowed by the Administration of Dadra and Nagar Haveli ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR : (a) to (c). The information is being collected from Union Territory Administration and will be laid on the Table of the House.

Programme for Grass Land Management in Ramparo, Gujarat

3878. SHRI DIGVIJAY SINGH : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to State :

(a) whether a proposal has been made to the ICAR for setting up an extension programme for proper grass land management in Ramparo, Rajkot District, Gujarat;

(b) if so, which agency will undertake this project; and

(c) what financial allocation is proposed to be made ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

Implementation of Recommendations of A.P.C.

3879. SHRI BALASAHEB VIKHE PATIL : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether the Agriculture Prices Commission is only an advisory body and its recommendations with regard to remunerative price for agricultural crops are not mandatory;

(b) how many recommendations of Agriculture Prices Commission have been accepted by Government for implementation during the last three years;

(c) whether it will be given a statutory status; and

(d) if not, the reasons thereof ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) The Agricultural Prices Commission (now renamed as Commission for Agricultural Costs and Prices) made 56 price recommendations during the last three years (1982-83 to 1984-85) of which the Government accepted 41 recommendations. In addition, Government fixed higher prices in 7 cases.

(c) and (d). There is no proposal under the consideration of the Government to give a statutory status to the Commission. The Government, while taking into consideration the recommendations made by the Commission, also takes an overview of all the relevant factors after ascertaining the views of State Governments, concerned Central Ministries and the Planning Commission.

Cotton Prices

3880. SHRIMATI BASAVA RAJESWARI : Will the Minister of AGRICULTURE AND

RURAL DEVELOPMENT be pleased to state :

(a) whether it has come to the notice of Government that the cotton prices (long stapled and extra long stapled) have gone down much below the remunerative price level;

(b) if so, what steps Government propose for making improvement;

(c) whether there is any proposal before Government to export the lint during this year; if so, the quantity exported during this season; and

(d) whether Government are aware that the farmers will get better prices if the export is permitted on a large scale ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) and (b). Although the prices of long and extra long staple varieties of cotton during the current season have declined from the very high levels reached last year, these prices for fair average quality this season have generally been above the minimum supports prices, which are fixed at remunerative levels.

(c) The Government have already released an export quota of 2 lakh bales of long and extra long staple cotton for the current cotton season.

(d) Government's decision on export of cotton is taken after due consideration of all the relevant factors including the interests of the farmers.

Immovable Property of State Government in the Capital

3881. SHRI THAMPAN THOMAS : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the State Governments have been allowed to own immovable property in the capital;

(b) if so, the details of the properties held by the State Governments as on 31 December, 1984 and since when these properties have been acquired by these States;

(c) the details of the properties held by Kerala Government and whether the entire property had been handed over to the Kerala Government; and

(d) if not, the details of the properties not handed over to Kerala Government ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) There is no restriction on the State Governments owning immovable property in the Capital.

(b) As per information available, the details of the properties which are with the State Governments as on 31-12-84 have been indicated in the Statement attached. Besides this, land have also been allotted to various States Governments for their Guest Houses and emporiums, etc.

(c) and (d). As per information available, details of the properties held by the Government of Kerala are as under :

(i) One plot bearing No. 4 Block 124 known as 3, Jantar Mantar Road.

(ii) Travancore House.

(iii) Kapurthala plot on Lytton Road.

So far as this plot is concerned, some portion of the land has not yet been handed over to the Government of Kerala.